

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4876
ANSWERED ON:07.05.2012
CONSERVATION ON VULTURES
Ahir Shri Hansraj Gangaram

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the vulture has been included under the Wildlife (Protection) Act, 1972;
- (b) if so, whether the Government has formulated any scheme for protection and conservation of vultures in the Country;
- (c) if so, whether the Government has issued any guidelines for constituting committees at State and district level for protection and conservation of vultures;
- (d) if so, the details thereof;
- (e) whether the Government of Maharashtra has not constituted any committee even after the issue of guidelines in 2006;
- (f) if so, whether the Union Government proposes to take action in this regard; and
- (g) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a), (b), (c), (d) & (e) Yes Sir. Three species of vulture, viz., Gyps indicus, Gyps bengalensis, Gyps tenuirostris have been included in the Schedule- I of the Wild Life (Protection) Act, 1972. The Ministry of Environment and Forests has formulated an 'Action Plan for Vulture Conservation in India' in the year 2006. In accordance with the Action Plan all State/UTs Governments have been advised to set up Technical Advisory Committees to monitor the status of Vulture Conservation, working out viable conservation strategies, conduct population surveys periodically and set up and expand of Vulture Care and Breeding Centres. The State Government of Maharashtra has also constituted the Circle level committees vide their office letter dated 23.03.2006 in all the eleven Territorial Forest Circles covering the entire landscape of that circle for monitoring and coordinating the vulture conservation strategies.

(f) & (g) Does not arise.